regulations for checking usury in the Andaman and Nicobar islands expected to be framed and brought into force?]

Oral Answers

मंत्री गृह-कार्य मंत्रालय (श्री बी० एन० बातार) . ग्रंडमान तथा निकोबार द्वीप मनी लैंडिंग नियम १९५६ (१९५६ का नम्बर २) की राष्ट्रपति द्वारा घोषणा कर दी गई है और वह १२ मार्च १६५६ को भारत के गजट में प्रकाशित हो गया है। यह शी घ्र ही लागु कर दिया जाएगा।

†[THE MINISTER IN THE MINIS-TRY of HOME AFFAIRS (SHRI B. N. The Andaman and Nicobar DATAR): Money-lenders Regulation, Islands 1956, (No. 2 of 1956) has been promulgated by the President and published in the Gazette of India on the 12th March 1956. It will be brought into force shortly.]

श्री नवाब सिंह चौहान : क्या मरकार ने इस बात की जांच करा ली है कि वहां के लोगों को कितना कर्जा है, किस प्रकार है स्रौर यह कि जो कर्ज देने वाले है वे कौन लोग है **ग्रौर** कितना चुद लेने हैं ?

श्री बी० एन० दातार : कितना कर्ज है, क्या है यह मुझे मालुम नहीं । नरकार ने सब कुछ जांच कर लेने के बाद यह रेगलेशन तैयार किया।

श्री नवाब सिंह चोहान : मेरा मतलब यह है कि वहां के लोगों को जो कर्ज देने वाले एक्सप्लाइट कर रहे हैं, वे कहां के निवासी हैं--भारत के है, ग्रंडमान के है या श्रौर किसी देश के हैं ? वे किस प्रकार मे उनका एक्स-प्लौइटेशन करते हैं ?

श्री बी० एन० दातार: वे सब लोग ग्रंड-मान के एक्स कंविक्ट है ग्रौर वहीं के निवासी हैं।

†English translation.

श्रीमती सावित्री निगम : क्या मर-कार को यह विदित है कि बहुत से बर्मा के लोग और मद्रास के चेटीयार लोग भी वहां जाकर लोगों को बहुत ज्यादा ब्याज पर धन उधार देते हैं ?

श्री बी० एन० दातार: यह मुझे मालूम

PROF. G. RANGA: Are Government taking any steps to provide credit to the people of Andaman and Nicobar Islands either through cooperative credit societies or through their own taccavi loans?

SHRI B. N. DATAR: That is being done. In addition to the promulgation of this Regulation which regulates the conduct of the moneylenders, they are compelled to keep accounts and minimum rate interest have to be charged and other provisions have been made. Government also are considering the question of keeping some money with the Chief Commissioner for the purpose of starting cooperative societies.

\*265. [Withdrawn.]

## COPPER MINES IN RAJASTHAN

\*253. SHRI H. C. DASAPPA BEHALF OF SHRI M. GOVINDA REDDY): Minister for RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

- (a) whether Government propose to take over the copper Rajasthan; and
- (b) if so, what are the details of the scheme?

DEPUTY MINISTER EDUCATION (Dr. K. L. SHRIMALI): (a) Yes, Sir.

(b) The scheme will take a time for finalisation.

SHRI H. C. DASAPPA: Who are now working these mines?

Dr. K. L. SHRIMALI: The mines have been leased to Messrs. Jaipur Mining Corporation Limited.

SHRI H. C. DASAPPA: Is there any idea of giving them compensation for taking over these mines?

DR. K. L. SHRIMALI: The whole matter is under the consideration of the Government.

SHRI H. C. DASAPPA: What is the extent of deposits there of copper?

Dr. K. L. SHRIMALI: It is expected that about 5,000 tons of copper may be expected from these mines.

SHRI MAHESWAR NAIK: What is the output of the mine?

MR. CHAIRMAN: 5,000 tons.

SHRI MAHESWAR NAIK: I want in respect of the market value.

DR. K. L. SHRIMALI: I cannot say. It has been found that the reserves of copper mine is of the order of 50 million tons with an average content of 1 per cent. copper but what would be the market value, I cannot say at present.

## DEATH OF A FLYING OFFICER IN AN AIR-CRASH

\*255. SHRI H. C. DASAPPA (ON BEHALF OF SHRI M. VALIULLA): Will the Minister for Defence be pleased to state:

- (a) whether it is a fact that Flying Officer D. K. Bhatnagar was killed in an Indian Air Force "Spitfire" which crashed on the 21st December 1954 at 12-30 hours five miles south-west of Kankinara;
- (b) when the Air Force authorities reached the place of accident; and
- (c) how many days after spotting the crashed aircraft the body of the Flying Officer was recovered?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI): (a) Yes, Sir.

- (b) At about 14.00 hours. However, immediately after the accident, the Officer Commanding, Engineer Depot, Kankinara, which was close by, rushed medical and rescue aids to the scene of accident.
- (c) Parts of the body of the Officer were recovered after 4 days.

SHRI H. C. DASAPPA: May I know the reason why, if the relief went only an hour and a half after the accident, it should have taken four days to recover the body?

SHRI MAHAVIR TYAGI: The ground there was too soft and the aircraft had dug itself to a depth of 20 to 25 feet down there. Excavation of the wreckage was immediately started but it was necessarily slow due to the inrush of sub-soil water and clayey nature of the soil in the crater and parts of the body could be recovered only after four days. The I.A.F. arranged for the funeral after the body was found.

SHRI H. C. DASAPPA: May I know, Sir, whether he was the only person who was in the aircraft?

SHRI MAHAVIR TYAGI: Yes, Sir.

VISITORS TO THE RED FORT, DELHI

- \*256. Shri H. C. DASAPPA (on BEHALF OF Shri M. Valiulla): Will the Minister for Education be pleased to state:
- (a) what is the average number of visitors to the Red Fort at Delhi annually; and
- (b) what was the gate money collected during 1954-55?

THE DEPUTY MINISTER FOR EDU-CATION (Dr. Mono Mohan Das): (a) 4,78,863.

(b) Rs. 58,164.

SHRI H. C. DASAPPA: May I know what exactly is this gate money?